

NOTICE

Advocates are requested to note the following Notice and its accompanying working procedure/protocol.

THIS NOTICE IS IN SUPERCESSION OF THE PREVIOUS NOTICE ONLY FOR THE PRINCIPAL SEAT

- 1** The following sitting assignment is **IN ADDITION TO THE EXISTING ROSTER, AND NOT IN SUBSTITUTION. THE EXTANT ROSTER WILL CONTINUE.**

- 2** This additional roster is meant to afford an opportunity to those who wish to present (1) **VERY URGENT APPLICATIONS**, both civil and criminal **AND** (2) seek to do so **ONLY** by Video Conferencing/Virtual Courts, i.e. without attending a court hall in person and accessing the proceeding from remote locations by a video link alone. This facility is available **ONLY** by the procedure and using the software / applications mentioned below.

- 3** This facility is currently available **ONLY** at the Principal Seat in Mumbai, pending stabilization of the procedure. This facility is available **ONLY** for **NEW CASES THAT ARE FILED USING THE SPECIAL PROTOCOL** mentioned below. Existing cases, i.e. those already filed and which require scanning of existing paper records, **CANNOT** currently be taken up under this facility.

4 The additional roster is as follows:

**ON 3RD APRIL 2020 AND 7TH APRIL 2020,
12:00 NOON TO 2:00 PM
HON'BLE MR JUSTICE A.K. MENON**

**ON 8TH AND 9TH APRIL 2020,
12:00 NOON TO 2:00 PM
HON'BLE MR JUSTICE G.S. PATEL**

Dated this 2nd day of April 2020.

Sd/- Shyam C. Chandak
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/- V.R. Kachare
I/c Registrar (Judl-I),
High Court, A.S., Bombay.

**SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH
VIDEO CONFERENCING / BEFORE THE VIRTUAL COURT (VC
COURT)**

- 1 The Hon'ble Judge nominated by the Hon'ble the Chief Justice will take up mentioning of extremely urgent matters through Video Conferencing between 12 p.m. and 2.00 p.m. on notified Court working days.

- 2 Advocates who wish to mention an urgent fresh matter before the VC Court shall make online payment of the requisite Court Fees using the Government Receipt Accounting System (GRAS) available at <https://gras.mahakosh.gov.in/echallan/> under the Scheme Code **007000288** as per the procedure given below:



Click on "Pay Without Registration"

gras.mahakosh.gov.in/echallan/frmIndex.php#

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GRAS Government Receipt Accounting System
Virtual Treasury, Directorate of Accounts & Treasuries
Finance Department, Government of Maharashtra, India

Search

Users Login

User Name
Password
Image Text gMS3Zr
Input Image Text
Login
Forgot Password
New User Registration

Pay Without Registration
Useful for users who pay taxes less frequently.

Search Challan
Useful to search Challan which is created using Pay Without Registration option.

Inspector General of Registration
Use this link for Payments related to Registration and Stamp Duty.

Sales Tax
Use this link for Maharashtra Sales Tax Payment.

Available Banks in GRAS

Available Banks for eSBTR

Type "High Court" in the Search Box and press "Submit"

gras.mahakosh.gov.in/echallan/challan/views/frmDepteChallan_entry.php

GRAS Government Receipt Accounting System
Virtual Treasury, Directorate of Accounts & Treasuries,
Finance Department, Government of Maharashtra, India

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Select Department

Top Four Departments Having Highest Transactions

IGR Excise RTO Revenue

- OR -

Type Few Characters of Department Name High Court

Submit Reset

Type "High Court" and press "Submit"

Skip Selection and go to Normal page of Payment

- 3 Select Department: **High Court**, Payment Type: **Service and Services fees**, District: **Mumbai**, Office Name: **Bombay Appellate Civil OR Bombay Appellate Criminal OR Bombay Original**, Scheme Name: **Court fees including Amin**, Period Year: **“2019-2020”** and **“One time/Ad hoc”** and fill in the other relevant details given in the online form and **make payment**.

gras.mahakosh.gov.in/echallan/challan/views/frmguestechallan_entry.php

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GRAS Government Receipt Accounting System

Virtual Treasury, Directorate of Accounts & Treasuries,
Finance Department, Government of Maharashtra, India

Make Payment Home

Department Details

Department * High Court Payment Type * Service and Service Fees

District * MUMBAI Office Name * BOMBAY HC ORIGINAL

Scheme Name * Court fees including Amin

Period Year * 2020-2021 Select Period * One time

Case Type. Select

Account Details

Scheme Name

0070028801 Court Fee

BOMBAY HC APPELLATE CIVIL

BOMBAY HC APPELLATE CRIMINAL

BOMBAY HC COMPANY

BOMBAY HC INSOLVENCY

BOMBAY HC ORIGINAL

FAMILY COURT MUMBAI

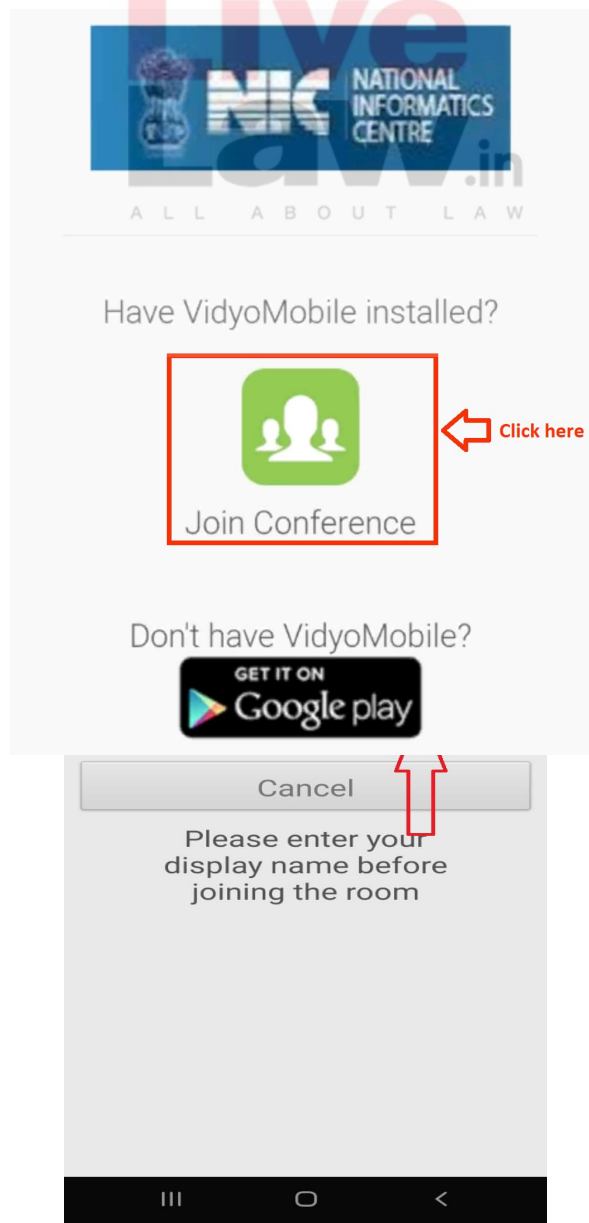
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- 4 The Advocate shall email their praecipe to bombayhighcourt.vc@gmail.com **ALONG WITH** a duly signed soft copy in PDF format of the matter. The application/petition/pleading should be in one volume of reasonable size (without images). Annexures are to be in additional volumes and care should be taken to ensure that the additional volume digital files are not so large as cannot be transmitted efficiently. There must also be a scan or the PDF of the GRAS Challan.

- 5 In addition, there must be a written undertaking that (a) the Advocate will submit a hard copy of the proceedings with the Registry immediately after the lockdown period; and (b) that if the VC court refuses circulation or does not grant relief, the applicant will not move the other extant benches by physical filing; and, that the extant benches has not refused circulation or declined relief.
- 6 The praecipe will not be taken up unless accompanied by GRAS Challan and the written undertaking.**
- 7 For the present, there will be no permanent registration number. This will be given to only to the hard copy of the matter/proceedings as per the Rules once normal court working is restored. For the present, the e-filed case shall receive a strictly temporary and ad hoc identification number.
- 8 The Advocates shall mention their Bar Council enrolment/registration number in the praecipe and shall also attach a soft copy of their Photo ID.
- 9 If the Hon'ble Judge allows the praecipe, the Registry shall communicate the date and time slot for hearing through Video Conferencing and shall share the link and PIN of the Video Conference Room with the Advocates concerned. This link shall be used only for video conference of that particular case at the allotted time. The advocates concerned shall ensure that the link is not shared/forwarded **EXCEPT** for notice to the opposite party's advocate. The applicant's advocate is required to give notice of the listing, serve a soft copy of the application and share the provided link with Respondent/s.

- 10 In order to join the Video Conference Room, Advocates should install “**Vidyo**” software on their Computer or Smartphone. The link will automatically download software for installation on their computer. For smartphones, the Vidyo App can be downloaded from Google Play Store or Apple App Store.
- 11 Once the “**Vidyo**” software is downloaded, the Advocates concerned shall click on the link provided by the Registry.
- 12 The Advocates concerned shall click on “Join Conference” as shown in the screenshot below.
- 13 The Advocates concerned shall enter their display name before joining the Video Conference Room.





- 14 The Advocates concerned shall enter the PIN shared with them to connect to the Video Conference Room.

- 15 The order will NOT be uploaded immediately. However, a digitally-signed authenticated copy will be made available by the PA/PS of the Hon'ble Judge to the Advocates concerned at the email address provided. The orders will be physically signed and uploaded after normal court working resumes.

16 **Recording of the VC Court proceeding / hearing is strictly prohibited.**

